

PROF. P. G. MAVALANKAR: Secondly, arising out of this, when a question is transferred to another day another problem comes. We are entitled to ask only five questions every day. Naturally, we ask not less than five questions. But three times it happened in this session that my questions were transferred to some other date and I was told later on by the Secretariat that this is a question in excess of five, and therefore, this is disallowed. How can this be printed?

MR. SPEAKER: We are reconsidering the rules and we shall take this aspect also into account.

12.13 hrs.

RE. SITUATION IN BIHAR

SHRI B. P. MANDAL (Madhepura): Sir, the situation in Bihar is most explosive and unless we take notice of it and take timely action, it may turn into caste riots. The situation is very grave. In view of this, I have given a notice of adjournment motion, but I will be glad if you kindly convert it into a call-attention (*Interruptions*)

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, we cannot discuss a law and order problem concerning a State on the floor of the House. This is against the rules and it cannot be done.... (*Interruptions*)

SHRI SAUGATA ROY (Barrackpore): Sir, casteism is raising its ugly head in Bihar. It is a matter of great concern for all of us and that should be allowed to be discussed in this House. On Monday also, I had given a notice of an adjournment motion on this and today we lend full support to it. The situation in Bihar arising out of caste politics may be discussed in this House.. (*Interruptions*)

MR. SPEAKER: Papers to be laid.

SHRI JYOTIRMOY BOSU: We cannot discuss this on the floor of this House. Law and order is a State subject.

SHRI VASANT SATHE (Akola): I have given a call attention on the situation of growing violence in the country. Benaras Hindu University is directly under the control of the Centre. Aligarh University also is under the control of the Centre. This riotous and violent situation which is growing in the country is a matter of concern to all. I would beg of you, if a call attention is not allowed, to allow us a discussion. It is a matter of equal concern even to the government. Let the situation not go out of hand. It will not be in the interests of anybody. So, what objection should you have to having a discussion on this subject in this House, when on both sides a discussion is asked for?...

SHRI SAUGATA ROY: We support the adjournment motion.

SHRI VASANT SATHE: Is it not the practice in this House....

MR. SPEAKER: You would not even give me an opportunity to consider it?

SHRI VASANT SATHE: I will give you an opportunity. But I want to know....

MR. SPEAKER: What a kindness on your part!

SHRI VASANT SATHE: I am saying that the House on both sides are agreed on this.. (*Interruptions*)

SOME HON. MEMBERS: What is all this? All the time he is speaking.

MR. SPEAKER: You cannot do on like this. Everytime some of you want to monopolise the whole House.... (*Interruptions*)

SOME HON. MEMBERS: Every time....**

MR. SPEAKER: It will not go on record.. (*Interruptions*)

You give a call attention. I will see.

Papers to be laid.